THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (d) The views of the Prime Minister on the subject are well known She has always stressed the importance of ensuring a fair deal to the minorities and the weaker sections of society Recently the importance of manifestly firm attitude and action on the part of authorities concerned has been stressed in the various Zonal conferences of State officials convened in various parts of the country It was also impressed upon the officials that discretion available to them within the legal and Constitutional framework should be fully exercised to ensure that minorities and weaker sections have a fair deal and do not suffer under any handicap on account of their weaker position in society

Appropriate legislative and administrative measures have been taken from time to time in this regard by the Centre and the States Amongst the proposed legislative measures mention may be made of a Bill to amend the Untouchability Offences Act 1955 with a view to enhancing the scope and stringency of its provisions has been introduced and has been referred to a Joint Committee of both Houses of Parliament A number of schemes such as Small Farmers Development Agency, Marginal Farmers and Agricultural Labourers Agency Scheme, and Tribal Development Agency projects have been taken up for improving the conditions of the weaker sections of society

---

12 24 hrs.

Re India-Pakistan Talks

श्री जगन्नाथराव जोशी (नागपुर). अध्यक्ष महोदय, मैंने आप को एक पत्र लिखा था। मुझे अभी आनन्द जी ने कहा है कि आप ने उस पत्र को मंत्री महोदय को भेजा है। भारत-पाकिस्तान के बीच बातें हो और इस पर सरकारी वक्तव्य जारी हो, जब कि यहां पर सदन चलता रहे—यह कहां तक उचित है? यदि आज की कार्यसूची में कोई वक्तव्य की बात होती तो मैं इस प्रश्न को नहीं उठाता। जब मिनिस्टर साहब यहां हैं तो क्या हम उस के बारे में अखबारों से ही पता चलायेंगे?

SHRI SAMAR GUHA (Contai) . I have given notice of an adjournment motion I do not know what has happened to it

श्री जगन्नाथराव जोशी उन को यहां पर स्टेटमेन्ट देना चाहिये था।

MR SPEAKER The Minister is already making a statement

SHRI SAMAR GUHA My adjournment motion was on the failure of Government to secure recognition of Bangla Desh

MR SPEAKER I am not allowing it

SHRI SAMAR GUHA We are yet to know when the Minister will make the statement

MR SPEAKER I will call him later on, because it is already with me

SHRI SAMAR GUHA It is not in the list I am entitled to know, if a certain item is to be introduced at what time he is going to make the statement

MR SPEAKER He will make the statement Just after a short while Please sit down

12.26 hrs.

QUESTION OF PRIVILEGE

Shri Mani Ram Bagri's letter to Mr Deputy-Speaker casting reflections on him

श्री रामनारायण सर्मा (धनबाद) अध्यक्ष महोदय, सोशलिस्ट पार्टी के महामंत्री श्री मणीराम बागड़ी ने उपाध्यक्ष महोदय को नई दिल्ली से एक तार दिया है, जिस के कन्टेन्ट्स मैं सदन के सामने रखना चाहता हूं—

"राज्य सभा में श्री सीताराम सिंह और लोक सभा में श्री शिव शंकर प्रसाद यादव ने अकाल

और भुवनेश्वरी के सम्बन्ध की उठाया। आप के इस की बड़ी कायरता के साथ बताया। अतः आप, राज्य सभा व लोक सभा आप कोटि-कोटि भूखी जनता की अवहेलना के दोषी हैं। मैं आप की निन्दा करता हूं और साथ ही श्री सीताराम सिंह व श्री शिव शंकर प्रसाद यादव जैसे बहादुरों की स्तुति करता हूं। ऐसे सवालों को रोको मत, आने दो। यह आप का दरबार नहीं, जनता का सदन है।"

अध्यक्ष महोदय, यह तार उपाध्यक्ष महोदय के नाम से दिया गया है, जब कि उपाध्यक्ष महोदय सदन की जिम्मेदारी को देखते हुए अपने कर्तव्य को पूरा कर रहे थे। सदन में उस समय इण्डोरेस नेशनलाइजेशन बिल चल रहा था और उस पर डी० एम० के० के श्री स्वामीनाथन भाषण दे रहे थे। इसी बीच में श्री शिव शंकर प्रसाद यादव उठे, वे प्वाइन्ट आफ आर्डर उठा कर बिहार की स्थिति पर कुछ कहना चाहते थे। उपाध्यक्ष महोदय ने प्वाइन्ट आफ आर्डर सुना और सुन कर यह कहा कि यह प्वाइन्ट आफ आर्डर नहीं है। उस के बाद वह फिर बैठ गये। लेकिन जब श्री राम सिंह भाई वर्मा बोलने के लिये खड़े हुए तो उन्होंने लगातार उठ कर बोलना शुरू कर दिया। हमारे माननीय सदस्य श्री खेमचन्द चावडा ने उस पर आपत्ति की कि हम लोगों को सुनने में कठिनाई होती है, आप को सदन को कन्ट्रोल करना चाहिये। उस हालत में उपाध्यक्ष महोदय ने कहा—अगर माननीय सदस्य ऐसी परिस्थिति पैदा करेंगे तो हमें उन को नेम करना होगा। ऐसी स्थिति में वे सदन से बाहर निकल कर चले गये। लेकिन, अध्यक्ष महोदय, इस तरह की कोई घटना नहीं हुई जिस से कि इस तरह का तार दिया जाय और इस तरह से सदन के चेयर की प्रतिष्ठा पर आघात किया जाय या सदन पर आघात किया जाय—बस यही प्रश्न है।

SHRI SAMAR GUHA (Contai) ; I have a submission to make, that any telegram sent either to the hon. Speaker or the Deputy-Speaker challenging him or using vulgar words about discharging his duty. I am not going to defend the words of the telegram. Certainly the dignity of the Speaker or the Deputy-Speaker as the collective dignity of the whole House and I am all in favour of defending the dignity of the hon. Deputy-Speaker. But whenever a telegram is sent, unless it is backed by any confirmatory letter, no telegram is technically taken as confirmed message. Almost all Members of the House receive telegrams. Unless these are confirmed in some way, formally we do not take any cognisance. So, the first thing is that you should enquire from Mr. Bagri whether this telegram has been sent by him, or whether some other over zealous worker of his party has sent it. Only after he says whether it has been sent by him, this matter can be considered by the House as an issue of privilege.

श्री एस० एम० बनर्जी (कानपुर) अध्यक्ष महोदय, जो टेलीग्राम बागडी जी ने उपाध्यक्ष महोदय को भेजा है और जो उन्होंने उसमें कायरता शब्द का प्रयोग किया है उसकी मैं तारीफ नहीं करता हूं। लेकिन आप, हम ये सब और डिप्टी स्पीकर भी राजनीतिक व्यक्ति हैं और मैं समझता हूं आज की राजनीति में हम लोगों को जो चिट्ठियां मिलती हैं...

अध्यक्ष महोदय आपकी राजनीति में सिक्का है मक्की पगडी उतारो।

श्री एस० एम० बनर्जी आप सुन लीजिए मैं कह क्या रहा हूं। आपको ख्याल होगा कि एक बार पहले भी आपत्ति की गई थी नेहरू जी के जमाने में जब डाक्टर लोहिया थे तो नेहरू जी ने कहा था कि इसको मार्केट बना दिया और उसपर डा० लोहिया ने कहा था कि मैं खुश हूं कि दरबार से कम से कम बाजार बनकर चर्चा तो शुरू हुई।... (व्यवधान)...

अध्यक्ष महोदय : आप क्या चाहते हैं, बाजार बनाना चाहते हैं?...(**व्यवधान**)...

श्री एस० एम० बनर्जी : आप इसको प्रिविलेज कमेटी में भेजेंगे, वहां चर्चा शुरू हो जायेगी, वे इसको मानेंगे नहीं...(**व्यवधान**)...मेरा कहना है कि हमें थोड़ी सी सहनशीलता होनी चाहिए। मेरा निवेदन यह है कि इन बातों की अगर हम पर्वाह करने लग जायेंगे तो फिर पार्लमेन्ट के मेम्बरान, मिनिस्टर और स्पीकर छुई मुई के फूल हो जायेंगे। इन बातों की पर्वाह आप मत करिए। हमने कोई ऐसी बात नहीं की है। कल यादव जी को आपने बोलने का मौका दिया, यह आपका बड़प्पन था। मैं निवेदन करना चाहता हूं कि हमारे प्रिविलेजेज ऐसे न बन जायें कि जनता यह समझे कि इनके खिलाफ हम कुछ कह ही नहीं कह सकते हैं। मैं चाहूंगा कि इस मामले को ड्राप कर दिया जाये।

MR. SPEAKER : Does Prof. Swell want to say Somthing ?

PROF. MADHU DANDAVATE (Rajapur) : There is a factual error in the motion as it appears here. It says here : ".....Shri Mani Ram Bagri, Genral Secretary, Socialist Part...." Shri Mani Ram Bagri has nothing to do with the Socialist Party and I am the General Secretary of the Socialist Party.

It should be corrected as "....Socialist Party (Lohiawali)...."

श्री बी० पी० मोर्य (हापुड़) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

प्रिविलेज का इश्यु एक तार के आधार पर आया है। क्या सेक्रेटेरियट ने निश्चय कर लिया है कि तार वास्तविक है, बोगस तो नहीं है?

अध्यक्ष महोदय : तार डिप्टी स्पीकर के पास आया है।

श्री बी० पी० मोर्य : क्या डिप्टी स्पीकर निश्चय कर लिया है कि यह तार उसी व्यक्ति ने भेजा है जिसके खिलाफ यहां पर प्रिविलेज इश्यु लाया गया है?

जहां तक तार के एविडेन्स का सवाल है, इसकी कोई वैल्यू नहीं है।

अध्यक्ष महोदय : जब इस हाउस में टेलीग्राम पढ़ने लगते हैं उस वक्त क्या हो जाता है। तब तो फिर हाउस में टेलिग्राम का जिक्र आना ही नहीं चाहिए।

SHRI B. P. MAURYA : How is notice being taken of this telegram? Is it under the signature of Mr. Mani Ram Bagri? A telegram can be sent by anyone in the name of any one for anyone.

THE MINISTER OF PARLIMANTRY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, whatever its authenticity, it is before the House. whether Mr. Mani Ram Bagri is the real author of it or not will be really a matter for investigation. I would certainly say that whatever Mr. Mani Ram Bagri's credentials may be—they have been belied just now by Mr. Dandavate we night perhaps be giving too much importance and publicity to him, which he night be yearning for. Although this constitutes clearly a breach of privilage and insult to the House, I would earnestly plead that we should not allow him, if he is the author of it, to succeed in his ambition. I request my friends, Mr. Sharma and Mr. Sathe to reconsider it whether they would still like to press it in these circumstances, because the objective is clear. Mr. Banerjee also said the same thing in different words. But we Condemn the telegram and the purpose and intention behind it. There should be a general condemation of this attempt, but we should not allow him to succeed in his ambition.

श्री जगन्नाथ राव जोशी : यह टेलीग्राम वगैरह आया है इसकी सारी पृष्ठभूमि यह है कि माननीय सदस्य कुछ कहने के लिए खड़े

थे, वे अनशन करने जा रहे थे उनको एक मिनट सुन लिया जाता। इसी की वजह से यह सारा मामला हो गया। ...(**व्यवधान**)... आप मेरी प्रार्थना सुनिए। आज भी जब मैंने लिखित रूप में दिया आपने स्वीकार नहीं किया तो यह बात मेरी समझ में नहीं आती।... (**व्यवधान**)...मन्त्री महोदय जो वक्तव्य देंगे उसमें मैंने जिस विषय को उठाने की आलोचना की है कि भारतीय संवाददाताओं को रात साढ़े 9 बजे बताया लेकिन उन पर एम्बार्गो लगा दिया गया 12 बजे तक के लिए जबकि पाकिस्तानी प्रतिनिधि मण्डल ने उसको रिलीज कर दिया तो यह विषय उसमें आने वाला नहीं है। तो इस प्रकार का डिस्क्रिमिनेटरी ट्रीटमेन्ट नहीं होना चाहिए।

अध्यक्ष महोदय : बागड़ी की बात को लेकर आप और बातों में चले गए।

That was objected to by another member. The Deputy Speaker while discharging his functions said, it is out of order. He did not allow it.

SHRI SOMNATH CHATTERJEE : (Burdwan) : We should treat the telegram with the contempt it deserves.

MR. SPEAKER : I am to be guided by the Deputy-Speaker.

SHRI G. G. SWELL (Autonomous Districts) : Sir, I would like to mention only two or three points in connection with this unfortunate thing. In the first place, there is no doubt about the genuineness of the telegram, in the sense that it came from the telegraph office, in the name of Shri Mani Ram Bagri. Whether he really and actually sent the telegram or not is a matter for investigation.

As soon as I got the telegram, I thought it was serious enough and, as you know, I sent it to you for what action that you might deem fit in the matter. In the mean while, some of my colleagues mets me and they thought that it is a very serious matter and it deserves to be brought before the House to be sent to the Committee of Pri vileges.

AN HON. MEMBER : Which colleagues?

SHRI G. G. SWELL : The colleagues whose names are on the Order Paper now.

Shri Banerjee had said a very correct thing that we as political beings, whenever we function, we are very vulnerable to all sorts of charges and criticisms. But I would like to make this distinction that there is a difference between the functioning in this House as a member of the House and in the running the House. I was not functioning as a member of the House; I was functioning as the Speaker of the House at that time, running the affairs of the House. Now we have to consider this very very carefully whether it is open to anybody in this country to speak disparagingly of the running of this House, not of how we function as individual Members. That is the question to be considered.

I am also quite aware of the fact, however, that there are a large number of cranks in this country, who aim at political revival by casting abuse at everybody. If Shri Mani Ram Bagri is the person who really sent that telegram, then I am afraid he belongs to that category of people. I do not want to inject new political life to Shri Mani Ram Bagri, especially when a friend like Professor Dandavate has just now disputed that he was even the General Secretary of the Socialist Party. I would not like to do that.

As such, I would request my colleagues not to press this motion. I am quite happy that the House is one with me that the way in which this House runs should not be subject to criticism and condemnation from outside.

SHRI PILOO MODY (Godhra) : We cannot sit in judgment on Shri Mani Ram Bagri's credibility. Whether he is a crank

Shri Piloo Mody]

or not can be decided by somebody other than us. If what he has done is wrong, then you pursue the motion. If you think that it should not be taken notice of, irrespective of from whom it comes, you ignore it. Let us not pass this value judgment and put it on one basis at one stage and on another basis at another stage. I do not want this see-saw thing to happen. Either we accept we are wrong in bringing a privilege motion like this, or we accept we are right in doing so and, therefore, pursue it. There should be none of this hypocrisy over here.

श्री बी० पी० मौर्य अध्यक्ष जी, एक बात पर कल भी मुझे एतराज था, और आज भी है कि प्रिविलेज इश्यू लाने से पहले दो बार सोचना चाहिये। और अगर सदन में आ जाये तो फिर वापस नहीं होना चाहिये। कल भी माननीय ज्योतिर्मय बसु के बारे में आप सजा दे सकते थे, लेकिन नहीं दी गयी। प्रिविलेज इश्यू बना कर के बेकार का प्रोपेगेन्डा बनाया गया। यह प्रिवलेज इश्यु सिर्फ एक तार के आधार पर दिया गया, जिस ने यह तार दिया अगर वही है तो चाहे जो सजा दी जाय, लेकिन तार के आधार पर यह प्रिवलेज इश्यू बनना नहीं चाहिये, यह बहुत गलत बात है।

SHRI G. VISWANATHAN (Wandiwash) : Under the Rules of Procedure you thought that this is a fit matter to be brought before this House because there is a *prima facie* case of privilege. The Committee will find out as to who has actually sent the telegram. If he has sent that telegram, he will be dealt with. On the other hand, if somebody has done it in his name, he will have to face two charges. Having brought this privilege motion before the House, I feel that it should be referred to the Privileges Committee without any discussion.

MR. SPEAKER : Now, what is the opinion of the House?

SHRI VASANT SATHE (Akola) : When I gave notice of the Privilege Motion after receiving a copy of the telegram, I felt that to charge the Deputy Speaker and the conduct of the House, that he acted cowardly in suppressing a Member, is *per se* the contempt of the House and the manner in which the House has been run by the Deputy Speaker. Therefore, it is clear that it is a breach of privilege. No discussion or argument is required to prove it. But I would also agree with the Deputy Speaker in what he said and what my other friends said about Mr. Mani Ram Bagri. If he is the author of the telegram ..(*Interruptions*)

MR. SPEAKER : The name of this gentlemen is mentioned in the Motion.

SHRI VASANT SATHE : When I received a copy of the telegram, *prima facie* I believed it was from that gentlemen. If this telegram has been sent by somebody else, if it is a forged one, then it is a greater offence which the Privileges Committee can find out. Therefore, we cannot ignore the telegram. But I was on a different point. The point is, as the Deputy Speaker said, whether we should give undue importance or elevate Mr. Mani Ram Bagri—he is a dead wood...(*Interruptions*)

SHRI PILOO MODY : Sir, the remark made on somebody who is not a Member of the House requires notice. Have you received any notice from the Deputy Speaker and Mr. Sathe? (*Interruptions*).

MR. SPEAKER : In case of others, no name should be mentioned. But in this case, the telegram under dispute is in the name of a certain gentlemen which is already before the House. (*Interruptions*) If you think that the authencity of this telegram is disputed, nobody knows who is the gentleman, you should not make remarks against that gentleman.

SHRI PILOO MODY : He was our colleague in this House...(*Interruptions*) Such remarks should not be made.

SHRI VASANT SATHE : When a telegram is received, we take it to be true from the person who has sent it. So many telegrams are received everyday. *Prima facie*, I believe, it is from Mr. Mani Ram Bagri...

SHRI PILOO MODY : Why are you withdrawing it?

SHRI VASANT SATHE : There is a reason why I am withdrawing it.

SHRI B. P. MAURYA : If it is true that it is from Mr. Mani Ram Bagri, we must take action against him. Why should he withdraw it? (*Interruptions*)

SHRI RAJ BAHADUR : This matter should not have been discussed at all. He has said, he does not want to give importance; I also say the same thing; the hon. Member also says the same thing . (*Interruptions*)

SHRI PILOO MODY : Have these two gentlemen become proprietors of the Motion?

MR. SPEAKER : Order, order; all of you please sit down.

PROF. MADHU DANDAVATE : Sir, I rise on a point of order. I seek you categorical ruling on that. If any Member of the House receives a telegram and there is no confirmation through a signed letter or through any other agency, whether you would permit the matter to be raised in the form of a Privilege Motion. We have been receiving telegrams. Especially during election time any number of frivolous telegrams couched in vulgar words are received. I want a categorical ruling from you whether you would permit, on the basis of such telegrams, an issue to be raised in the House. (*Interruption*) I want your ruling on this.

MR. SPEAKER : I admitted it because the question of Chair was concerned and two hon. members had given notice. You can say that we did not apply our mind to it whether the telegram was genuine or not. Simply because it affected the Chair and it does not look nice for Speaker, when Deputy-Speaker's honour was involved, to go into such details, we did not apply our mind to it. Anyway, for future guidance, I think, when such telegrams come, no action can be taken unless they are verified.

श्री जगन्नाथ राव जोशी (जालापुर) अध्यक्ष महोदय, यह सवाल केवल व्यक्ति का नहीं है। अगर सदन चलाने के बारे में कोई बाहर आपत्ति उठाये या अखबार में भी उठाये तो वह प्रिविलेज का विषय होता है या नहीं ?

अध्यक्ष महोदय अखबार में जो आपत्ति उठाई जाती है उस के बारे में हम प्रिविलेज मोशन तब तक ऐडिमिट नहीं करते है जब तक अखबार वाले को बुला कर उस का एक्स्प्लेनेशन नहीं ले लेते और फैक्ट्स असर्टेन नहीं कर लेते कि कौन राइटर है। इस में तो राइटर का ही पता नहीं चलता है। ऐसी हालत में क्या किया जाये ?

हां, माननीय सदस्य अपना मोशन प्रेस कर रहे हैं या विदड्रा कर रहे हैं ?

SHRI VASANT SATHE : In deference to your ruling and to the wishes of Deputy-Speaker, I am not asking for leave and I would like to withdraw the motion

SHRI R. N. SHARMA : I am also not pressing and would like to withdraw the motion.

The motion was, by the leave withdrawn.

SHRI BIRENDER SINGH RAO (Mahendragarh) : On a point of order.

अध्यक्ष महोदय आप बैठिये। जब मैं आप से बात करता हूं तब पब्लिक लाइफ में और भी बड़े जिम्मेदार आदमी है उन की बात भी सोचना हूं। आप भी देखते होंगे कि जब सुबह डाक

[अध्यक्ष महोदय]

खुलती है तो दिल धड़कता है कि पता नहीं उस डाक में क्या निकलेगा। 40 परसेंट कैंसर और फूल्स होते हैं। ऐसे मूर्खों की चिट्ठियां आती हैं कि आप हैरान हो जायेंगे।

SHRI PILOO MODY (Godhra) : It all depends upon the company one keeps.

अध्यक्ष महोदय : मेरे पास आप की तरफ से भी बहुत सी आती हैं। इस के अलावा टेलिग्राम आते हैं। जो लोग सुबह मिलने आते हैं उन को तो पता नहीं क्या हो गया है। आज कल लोगों की जबान पर कंट्रोल ही नहीं है कि क्या कहते हैं क्या नहीं। उन से हाथ जोड़ कर यही अर्ज करता हूं कि जब खाना खाने आऊंगा तब डाक खोलूंगा और मिलूंगा भी आप से। डरता हूं कहीं वह बिचका न दें। फिर जब यहां आता हूं तब आप पहले से तैयार होते हैं। बड़ी मुश्किल हो जाती है एक्साइटेड माइंड से आने से। क्या करूं? चिट्ठियां आती हैं तो उन को भी ऐकनालेज करना होता है, टेलिग्राम भी बहुत आते हैं, लेकिन बाद से ऐसा लगता है कि पता नहीं यह ठीक है या नहीं। यह जब टेलिग्राम आया तो मुझे बड़ा अफसोस हुआ कि ऐसी लैंग्वेज इस्तेमाल की गई है उस में। डिप्टी स्पीकर बैठे हों, चेयरमैन बैठे हों या स्पीकर बैठे हों, जब इस तरह की लैंग्वेज यूज की जाती है तो मुझे दुख होता है। लेकिन अमलियत यह है कि यह पता नहीं है कि यह ठीक की है। हां आइन्दा के लिये तय करना है कि अगर इस तरह का टेलिग्राम आता है तो क्या करना चाहिये।

12.55 hrs.

Re PAPERS RELATING TO F.C.I. INQUIRY

श्री साधू राम : (फिल्लौर) अध्यक्ष महोदय; फूड कारपोरेशन के चेयरमैन के खिलाफ एम्प्लायीज ऐसोसिएशन ने कुछ चार्जेज लगाये थे। उन का जो जवाब है उस की कापी सदन पटल पर रक्खी जाये।

अध्यक्ष महोदय : परसों यह सब कुछ आ जाता है। उस के बारे में जो भी रेलेवेंट पेपर्स होंगे वह मिनिस्टर रक्खेंगे। वह आज तो आ नहीं रहा है। आयेगा तो परसों ही।

SHRI PILOO MODY (Godhra) : An assurance was given by the Minister that he would put some papers on the Table regarding the FCI inquiry. He has not done so to-day I would like to draw your attention.

MR. SPEAKER : He has written to me about many papers and the Chairman's reply. We will leave it to the Minister Now he will look into it.

SHRI PILOO MODY : My suggestion is that the assurance was given by the Minister that he will put some papers on the Table. It should come before the debate takes place.

SHRI CHAPALENDU BHATTACHARYYIA (Giridih) . All the relevant papers should come

MR SPEAKER : I think the Minister will take a note of it.

---

12 56 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON SCIENCE AND TECHNOLOGY, 1970-71

THE MINISTER OF INDUSTRIAL DEVLLOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : I beg to lay on the Table :—

(1) A copy of the Annual Report on Science and Technology for the year 1970-71.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[*Placed in Library See* No. LT-3549/72]